

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KISHORE KALAYNJI CORP LLP

RELEVANT PARTICULARS		
1.	NAME OF CORPORATE DEBTOR	KISHORE KALAYNJI CORP LLP
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	10-09-2021
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	The Registrar of Companies, Mumbai
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	LLPIN: AAY-5433
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Regd. Office: Office No. 302, Omega House, Chemtex Lane, Hiranandani Gardens, Powai, Mumbai – 400076, Maharashtra, India Business Office: K 11/K-12, APMC Market-II, Phase-II, Dana Bunder, Vashi, Navi Mumbai, Maharashtra, India
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	13-02-2026 (Order pronouncement date by Hon'ble NCLT, Mumbai, Bench VI)
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	12-08-2026 (Being 180 days from the insolvency commencement date)
8.	NAME, ADDRESS, EMAIL ADDRESS AND THE REGISTRATION NUMBER OF THE INTERIM RESOLUTION PROFESSIONAL	Ms. Vandana Garg Registration No.: IBBI/IPA-001/IP-P00025/2016-17/10058 Registered Address: Unit 307, 3rd Floor, Exgellencia Lodha Supremus 2, Wagle Estate, Panchpakhadi, Thane – 400604, Maharashtra, India Email: cirp.kkcorplp@gmail.com; vskgarg0899@gmail.com Mobile No.: +91 8828009848
9.	LAST DATE FOR SUBMISSION OF CLAIMS	27-02-2026
10.	CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (B) OF SUB-SECTION (6A) OF SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL	NOT APPLICABLE
11.	NAMES OF INSOLVENCY PROFESSIONALS IDENTIFIED TO ACT AS AUTHORISED REPRESENTATIVE OF CREDITORS IN A CLASS (THREE NAMES FOR EACH CLASS)	NOT APPLICABLE
12.	(a) RELEVANT FORMS AND (b) DETAILS OF AUTHORIZED REPRESENTATIVES ARE AVAILABLE AT:	https://www.ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench VI has ordered the commencement of a corporate insolvency resolution process against **KISHORE KALAYNJI CORP LLP** on 13-02-2026 (order pronouncement date).

The creditors of **KISHORE KALAYNJI CORP LLP**, are hereby called upon to submit a proof of their claims on or before **27-02-2026** to the Interim Resolution Professional at the address mentioned against Item 8 hereinabove.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Vandana Garg
Interim Resolution Professional
Registration No. IBBI/IPA-001/IP-P00025/2016-17/10058

Date: 19-02-2026

Place: Mumbai